

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DATTAR CERAMIC PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Dattar Ceramic Private Limited
2.	Date of incorporation of corporate debtor	13/08/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115GJ2013PTC076394
5.	Address of the registered office and principal office (if any) of corporate debtor	Vikas Cotton Ginning & Pressing, Near Marketing yard, Opp. G.I.D.C, Surendranagar, Halvad, Gujarat, India, 363330
6.	Insolvency commencement date in respect of corporate debtor	09 th June 2025 (Copy of the order received on 11.06.2025)
7.	Estimated date of closure of Insolvency Resolution Process	06 th December 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Iqbal Singh Gandhi Reg. No- IBBI/IPA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/302, Rosewood Estate, Satellite, Near Prerna Tirth Derasar, Ahmedabad, Gujarat-380015 Email: iqbal Singh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B Vardaan Tower, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat 380014 Email: cirp.dattarceramic@gmail.com
11.	Last date for submission of claims	25 th June, 2025 (14 days from the date of receipt of order i.e. 11.06.2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **Dattar Ceramic Private Limited** on 09th June 2025. **(Copy of the order received on 11.06.2025)**

The creditors of **Dattar Ceramic Private Limited** are hereby called upon to submit their claims with proof on or before **25th June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The creditor may download the relevant form for submission of claim from the website as mentioned against entry no. 14.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.06.2025
Place: Ahmedabad

Sd/-
Mr. Iqbal Singh Gandhi
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P-02365/2021-2022/13524
Validity of AFA till 30.06.2025

IDBI BANK Retail Recovery, Rajkot

APPENDIX IV (RULE 8(1))

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas The undersigned being the authorized officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20/12/2024 calling upon the borrower 1. Aji Vanrajibhai Mehta (Borrower), 2. Ranjanben V Mehta (Co-Borrower), to repay the amount mentioned in the notice being Rs. 25,72,342.00 (Rupees Twenty Five Lakh Seventy Two Thousand Three Hundred Forty Two Only) together with further interest thereon with effect from 08/10/2024 to IDBI Bank within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 09th day of June of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 25,72,342.00 (Rupees Twenty Five Lakh Seventy Two Thousand Three Hundred Forty Two Only) and interest thereon with effect from 08/10/2024.

The borrower's attention is invited to provisions of sub section (B) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

The Mortgaged Assets All that piece and parcel of land comprised in and forming part of "Flat J-102, J Wing, Sopan Hills, Nr Alap Green, behind Dream City, Rajyadhar Village, Rajaj, Rajkot, Gujarat-360005 measuring 602 Sq Ft sq.mtrs. or thereabouts, situated within the Village limits of Rajkot Taluka and Registration Sub-District, District and Registration District RAJKOT in the State of Gujarat" and which is bounded as follows: On the East by: Entry, passage, lift then flat no J-103, On the West by: Margin Space then SOPAN HILLS, K, On the South by: Flat No. J-101, On the North by: Margin Space

Together with all and singular the structures and erections thereon, both present and future.

Date: 09.06.2025 Authorized Officer
Place: Rajkot IDBI Bank Limited (RAJKOT)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DATTA CERAMIC PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Datta Ceramic Private Limited
2. Date of incorporation of corporate debtor	13/06/2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U37115GJ2013PT0076394
5. Address of the registered office and principal office of corporate debtor	Vikas Cotton Ginning & Pressing, Near Marketing yard, Opp. G.I.D.C. Surendranagar, Haldad, Gujarat, India, 363330
6. Insolvency commencement date in respect of corporate debtor	09th June 2025 (Copy of the order received on 11.06.2025)
7. Estimated date of closure of Insolvency Resolution Process	06th December 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Iqbal Singh Gandhi Reg. No. IB/PA-001/IP-P-02365/2021-2022/13524
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/302, Rosewood Estate, Satellite, Near Prerna Trth Desai, Ahmedabad, Gujarat-380015 Email: iqbal Singh2659@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B Vardaan Tower, Near Vimal House, Lakshmi Circle, Navrangpura, Ahmedabad, Gujarat 380014 Email: cpdudatta@samco@gmail.com
11. Last date for submission of claims	25th June, 2025 (14 days from the date of receipt of order i.e. 11.06.2025)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.idbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **Datta Ceramic Private Limited** on 09th June 2025. (Copy of the order received on 11.06.2025)

The creditors of **Datta Ceramic Private Limited** are hereby called upon to submit their claims with proof on or before **25th June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The creditor may download the relevant form for submission of claim from the website as mentioned against entry No. 14.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate their choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.06.2025 Sd/-
Place: Ahmedabad Mr. Iqbal Singh Gandhi
Interim Resolution Professional
Reg. No. IB/PA-001/IP-P-02365/2021-2022/13524
Validity of AFA till 30.06.2025

IndusInd Bank Limited, 2nd Floor, Business Empire, 5, Jagannath Plot Corner, Opp. R. K. C. College, Rajkot - 360 001

APPENDIX IV
A Under Rule 9(1) [See proviso to Rule 8(6)]
Sale Notice for sale of Immovable Property

Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditors, the physical possession of which has been taken on 24/09/2023 by the Authorized Officer of IndusInd Bank Limited. The secured assets will be sold as "As and where basis", "as is what is basis", "whatever there is basis", No recourse Basis" on 23/06/2025, for recovery of Rs. 37,49,366/- as on 06/06/2025 together with further interest cost & expenses, etc. due to the secured Creditors from following borrower, Co-borrower & Guarantor. The reserve price and earnest money to be deposited is mentioned below respectively.

That along with submitting the tender document the Bidder shall submit along with it 10% amount of reserve price. That Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, shall be deposited through IMPS/RTGS/NET/D.D only in Favour of "HOMEZ EMI POOLING AC (CFD)" Account No. 00073564611059, IFSC: INDB0000007, and Branch Address: No. 3, Village Road, Nungam bakkam, Chennai-600034.

The successful bidder(s) shall pay and deposit 25% of the Sale Price (less 10% amount already paid along with the Bid) i.e. the purchaser needs to pay remaining 15% on sale confirmation on the date of e-Auction or not later than the end of next working day. There after the balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.

Name Of Borrower/ Co-borrower/s/ Guarantor/s/mortgagor's Address

1) Mr. Yakubali Mohabatali C/o Mohabatali Gokul Nagar Street No. 2, Corner Gokul Nagar Main Road, Rajkot Gujarat pin:- 360002 (m) 9904807868 Also At:- Mr. Mr. Yakubali Mohabatali C/o Mohabatali Rs No 262, Paiki Plot No 17 Paiki South, Cs Ward No 11, Cs No 2847 Paiki Sheet No.nr Khodiyar Temple, Kothariya Main Road, Rajkot Pin:- 360002 (m) 9940807868....
Borrower 2) Mrs. Rajiya Sha C/o Kalangokul Nagar Street No 2, Corner Gokul Nagar Main Road, Kothariya Road, Rajkot Gujarat pin:- 360002 (m) 9839645328.... Co-Borrower.
3) Ritaben Narendrabhai C/o Kaldias Si No-4, Vishrant Nagar, B/h Hudko Nr Mandir Chowk, Kothariya Road Rajkot, Gujarat, Pin Code 360001 (m) 9463935445.... Guarantor

Loan Account Numbers GRR05303M
Reserve Price Rs. 18,00,000/- (Eighteen Lakh Rupees)
Earnest Money Deposit (EMD) Rs. 1,80,000/- (One Lakh Eighty Thousand Rupees).
Date & Time of E-auction 23/06/2025 11.00 AM to 12.00 AM
Last date of submission Of bids along with EMD 21/06/2025
Minimum bid Increment amount Rs. 10,000/- (Rupees Ten Thousand Only)
Date & Time of Inspection of property 17.06.2025 (11:00 PM-12:00 PM)
E-auction Website Address https://www.bankauctions.com

Description of the Immovable Property / Secured Asset
All the piece and parcel of property being residential house constructed on land measuring 53.00 Sq Mtrs. (Land Adm 67-3-0 Yard) of Plot No 17 paikin at south side of City Survey No 2847 paiki ward no, 11/2, Sheet No. 611 of TPS No.6 of FP No. 61 of Gokul Nagar of Revenue Survey No. 2622, paiki of Rajkot, Taluka - Rajkot, District Rajkot and bounded as under: Bounded by - NORTH - Road and other property, SOUTH - Plot No 18, EAST - Plot No 17/B, WEST - Other Property.

1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" basis and will be conducted "ONLINE"
2) The auction will be conducted through IndusInd Bank approved service provider M/s C India Private Limited at the web portal https://www.bankauctions.com
3) Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at secured Creditor's website i.e https://www.indusind.com or website of service provider i.e https://www.bankauctions.com
4) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrance, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid, in this regard, the e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of IndusInd Bank.
5) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process, etc. may contact M/s C India Private Limited, Plot No.68, 3rd floor, sector 44, Gurgaon, 122003, Haryana. Support No. 7291981124,25,26 & Contact Sh. Mihlesh 708004466 Support Email ID : support@bankauctions.com and for any property related query may contact the Bank Officer Mr. Jignesh Kshatriya on 7043332225 & Himanshu Vala on 7043332227. It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular then the contents of the notice published in English shall prevail.
6) The Authorized Officer / Secured Creditors shall not be responsible in any way for any third party claims / rights / dues.
7) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 12/06/2025 Sd/- Authorized Officer
Place : Rajkot IndusInd Bank Ltd

Kogta Financial (India) Limited
CIN No. U67120RJ1996PLC011406 Corporate Office: S-1 Gopalbari, Near Ajmer Pula, Opp. Metro Pillar No. 143, Jaipur - 302001, Rajasthan, India.
Tel.: +91 141 6767067 Registered Office: Kogta House, Azad Mohalla, Bijanagar - 305624, Rajasthan, India | Email: info@kogta.in | www.kogta.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Kogta Financial (India) Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22.02.2025 calling upon the Borrowers/Guarantor/Mortgagor MR. ROHIT ULAASHBHAI AVADE S/O MR. ULAASHBHAI SHANKARRAO AVADE (Applicant/Mortgagor), MRS. ANITABEN ULLASRAV AVADE W/O MR. ULLASRAV AVADE (Co-Applicant/Mortgagor), MR. ULLASHRAO SHANKARRAO AVADE S/O MR. SHANKARRAO SHAMBHURAO AVADE (Co-Applicant), MRS. MADHUKUMARI ROHITBHAI AVADE W/O ROHIT ULAASHBHAI AVADE (Co-Applicant) Loan Account No. 0000395400 & 0000451821 to repay the amount mentioned in the notice being Collectively total Outstanding amount RS.20,46,741/- (Rupees Twenty Lakh Forty Six Thousand Seven Hundred Forty One Only) as on 22/02/2025 payable with further interest and other legal charges until payment in full within 60 days from the date of notice/date of receipt of the said notice. The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 10th of JUNE of the year 2025. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Kogta Financial (India) Limited for an amount of being Collectively total Outstanding amount RS.20,46,741/- (Rupees Twenty Lakh Forty Six Thousand Seven Hundred Forty One Only) as on 22/02/2025 payable with further interest and other legal charges payable with further interest and other legal charges and interest & expenses thereon until full payment.

Description of Immovable Property

All that Piece and Parcel of Property situated at Non-Agriculture Plot of land in Mauje Village Bill, lying being land bearing old Survey No. 536, 521/2, 535, Block No. 416, Account No. 718, Total Admeasuring 5362 Sq. Mtrs. T.P. Scheme No. 1, Final Plot No. 61, Final Plot Admeasuring 4044 Sq. Mtrs., Scheme Known as "AARYA EXOTICA", Flat No. F - 302 on Third Floor of Tower - F, Construction Admeasuring 53.23 Sq. Mtrs., Undivided Share of Land Admeasuring 21.85 Sq. Mtrs., at Registered District & Sub District Vadodara & District Vadodara Gujarat. M/S Shivam Enterprises A Partnership Firm through its Partner Samantbhai B. Bharwad has executed Registered Sale Deed in Respect of Flat No. F-302 on Third Floor of Tower F, Construction Admeasuring 53.23 Sq. Mtrs., Undivided Share of Land Admeasuring 21.85 Sq. Mtrs. in AARYA EXOTICA to & in Favour of Mr. Rohit Ullashbhai Avade and Anitaben Ullasrav Avade Vide Registration No. 10631 on Dated 29/06/2017 at Office of Sub Registrar Baroda - III Akota Gujarat. Property Owned by Rohit Ullashbhai Avade and Anitaben Ullasrav Avade.

MORTGAGED PROPERTY BOUNDED AS UNDER:-
East - Open Space/ Lift & Flat F/303 West - Tower - E & Flat No. E/303. North - Open Space South - Flat No. F/301

Date: 10/06/2025 Authorized Officer,
Place: Vadodara, Gujarat Kogta Financial (India) Limited

indianexpress.com



The Indian Express.
For the Indian Intelligent.

The Indian Express
JOURNALISM OF COURAGE

IndusInd Bank Limited, 2nd Floor, Business Empire, 5, Jagannath Plot Corner, Opp. R. K. C. College, Rajkot - 360 001

APPENDIX IV
A Under Rule 9(1) [See proviso to Rule 8(6)]
Sale Notice for sale of Immovable Property

Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditors, the physical possession of which has been taken on 24/09/2023 by the Authorized Officer of IndusInd Bank Limited. The secured assets will be sold as "As and where basis", "as is what is basis", "whatever there is basis", No recourse Basis" on 23/06/2025, for recovery of Rs. 61,74,288/- as on 06/06/2025 together with further interest cost & expenses, etc. due to the secured Creditors from following borrower, Co-borrower & Guarantor. The reserve price and earnest money to be deposited is mentioned below respectively.

That along with submitting the tender document the Bidder shall submit along with it 10% amount of reserve price. That Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, shall be deposited through IMPS/RTGS/NET/D.D only in Favour of "HOMEZ EMI POOLING AC (CFD)" Account No. 00073564611059, IFSC: INDB0000007, and Branch Address: No. 3, Village Road, Nungam bakkam, Chennai-600034.

The successful bidder(s) shall pay and deposit 25% of the Sale Price (less 10% amount already paid along with the Bid) i.e. the purchaser needs to pay remaining 15% on sale confirmation on the date of e-Auction or not later than the end of next working day. There after the balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.

Name Of Borrower/ Co-borrower/s/ Guarantor/s/mortgagor's Address

1) Mr. Bhakhar Kishor Ravlihbhai S/o Ravlihbhai Khodiyar, 3 Gadhya Nagar, Santikar Bazar, Rajkot Gujarat pin:- 360003 (m) 8140608299 Also At:- Mr. Bhakhar Kishor Ravlihbhai S/o Ravlihbhai Khodiyar, Flat No 101, First Floor, Nyalkar Plaza, Lal Park, Ward No 8, near Omkar School, Rajkot pin:- 361004 (m) 78140608299.... Borrower, 2) Mrs. Bhakhar Bhavnaben Kishoribhai D/o Gishoribhai Khodiyar, 3 Gadhya Nagar, 12/13 Corner Santikar Bazar, Rajkot Gujarat pin:- 360002 (m) 8140608299.... Co-Borrower.

Loan Account Numbers GRR05086M
Reserve Price Rs. 25,00,000/- (Twenty Five Lakh Rupees)
Earnest Money Deposit (EMD) Rs. 2,50,000/- (Two Lakh Fifty Thousand Rupees)
Date & Time of E-auction 23/06/2025 11.00 AM to 12.00 AM
Last date of submission Of bids along with EMD 21/06/2025
Minimum bid Increment amount Rs. 10,000/- (Rupees Ten Thousand Only)
Date & Time of Inspection of property 17.06.2025 (11:00 PM-12:00 PM)
E-auction Website Address https://www.bankauctions.com

Description of the Immovable Property / Secured Asset
All the piece and parcel of property being Flat No 101 of 46-77 Sq. Mtrs on 1st Floor in building called "Naykarkar Palace" over land measured 250.00 Sq. Mtrs of Sub Plot No - 1 situated at Rajkot city survey ward No - 8, T.P.No - 10, F.P.No (P) Dist Rajkot, District and Sub district Rajkot and bounded as under: bounded by North: Plot No-2, South: P. No. 52, East: Road, West: Plot No.13,8,14.

1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" basis and will be conducted "ONLINE"
2) The auction will be conducted through IndusInd Bank approved service provider M/s C India Private Limited at the web portal https://www.bankauctions.com
3) Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at secured Creditor's website i.e https://www.indusind.com or website of service provider i.e https://www.bankauctions.com
4) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrance, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid, in this regard, the e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of IndusInd Bank.
5) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process, etc. may contact M/s C India Private Limited, Plot No.68, 3rd floor, sector 44, Gurgaon, 122003, Haryana. Support No. 7291981124,25,26 & Contact Sh. Mihlesh 708004466 Support Email ID : support@bankauctions.com and for any property related query may contact the Bank Officer Mr. Jignesh Kshatriya on 7043332225 & Himanshu Vala on 7043332227. It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular then the contents of the notice published in English shall prevail.
6) The Authorized Officer / Secured Creditors shall not be responsible in any way for any third party claims / rights / dues.
7) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 12/06/2025 Sd/- Authorized Officer
Place : Rajkot IndusInd Bank Ltd

IDBI BANK Retail Recovery, Rajkot

APPENDIX IV (RULE 8(1))

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas The undersigned being the authorized officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21/12/2024 (paper publication dated 07/04/2025) calling upon the borrower 1. Amardeep N Dixini (Borrower), to repay the amount mentioned in the notice being Rs. 27,16,847.00 (Rupees Twenty Seven Lakh Sixteen Thousand Eight Hundred Forty Seven Only) together with further interest thereon with effect from 10/09/2024 to IDBI Bank within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 10th day of June of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 27,16,847.00 (Rupees Twenty Seven Lakh Sixteen Thousand Eight Hundred Forty Seven Only) together with further interest thereon with effect from 10/09/2024.

The borrower's attention is invited to provisions of sub section (B) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

The Mortgaged Assets All that piece and parcel of land comprised in and forming part of "Bhavankrupa, Sub Plot No. 38 to 43/3, Devkanand Park, Nr. Ajramar Society, B/h Bharat Petroleum, Off Rajkot Highway, At-Ratanpur-363040, Tal-Wadhwan, Dist-Surendranagar admeasuring 119.50 sq mt, in the state of Gujarat." and which is bounded as follows: On the East by: 5.29 Mtr and this side 6.00 Mtr wide road, On the West by: 10.00 Mtr and this side Plot no. 32 to 39, On the South by: 15.00 Mtr and this side house of Sub plot no. 38 to 43/2 Paiki House, On the North by: 15.00 Mtr and this side house of Sub Plot No. 38 to 43/4 Paiki House.

Together with all and singular the structures and erections thereon, both present and future.

Date: 10.06.2025 Authorized Officer,
Place: Rajkot IDBI Bank Limited (RAJKOT)

INDUSIND BANK Retail Recovery, Rajkot

APPENDIX IV
A Under Rule 9(1) [See proviso to Rule 8(6)]
Sale Notice for sale of Immovable Property

Sale Notice & E-Auction for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditors, the physical possession of which has been taken on 24/09/2023 by the Authorized Officer of IndusInd Bank Limited. The secured assets will be sold as "As and where basis", "as is what is basis", "whatever there is basis", No recourse Basis" on 23/06/2025, for recovery of Rs. 37,49,366/- as on 06/06/2025 together with further interest cost & expenses, etc. due to the secured Creditors from following borrower, Co-borrower & Guarantor. The reserve price and earnest money to be deposited is mentioned below respectively.

That along with submitting the tender document the Bidder shall submit along with it 10% amount of reserve price. That Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, shall be deposited through IMPS/RTGS/NET/D.D only in Favour of "HOMEZ EMI POOLING AC (CFD)" Account No. 00073564611059, IFSC: INDB0000007, and Branch Address: No. 3, Village Road, Nungam bakkam, Chennai-600034.

The successful bidder(s) shall pay and deposit 25% of the Sale Price (less 10% amount already paid along with the Bid) i.e. the purchaser needs to pay remaining 15% on sale confirmation on the date of e-Auction or not later than the end of next working day. There after the balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.

Name Of Borrower/ Co-borrower/s/ Guarantor/s/mortgagor's Address

1) Mr. Ravi Nena, C/o Jitendrabhai Mary Gold Heights, Wing C, Block No C 303, opp Adh Hotel Mori Bypass, Rajkot, Gujarat pin:- 360003 (m) 846980562 Also At:- Mr. Ravi Nena, C/o, Jitendrabhai Mary Gold Heights, Wing C, Block No C 303, opp Adh Hotel Mori Bypass, Rajkot, Gujarat Pin:- 360003 (m) 846980562 Borrower 2) Mrs. Ms. Ranabehn C/o Mohabatali Mary Gold Heights, Wing C, Block No C 303, opp Adh Hotel Mori Bypass, Rajkot, Gujarat Pin:- 360003 (m) 846980562. Co-borrower(s)
3) Mr. Jitendrabhai, C/o Vrjibhai Mary Gold Heights, Wing C, Block No C 303, opp Adh Hotel Mori Bypass, Rajkot, Gujarat Pin:- 360003 (m) 846980562. Co-borrower(s)

Loan Account Numbers GRR05108M
Reserve Price Rs. 19,00,000/- (Nineteen Lakh Rupees)
Earnest Money Deposit (EMD) Rs. 1,90,000/- (One Lakh Ninety Thousand Rupees)
Date & Time of E-auction 23/06/2025 11.00 AM to 12.00 AM
Last date of submission Of bids along with EMD 21/06/2025
Minimum bid Increment amount Rs. 10,000/- (Rupees Ten Thousand Only)
Date & Time of Inspection of property 17.06.2025 (11:00 PM-12:00 PM)
E-auction Website Address https://www.bankauctions.com

Description of the Immovable Property / Secured Asset
All the piece and parcel of residential property being a Flat No. C-303, admeasuring 67.00 Sq. Mtrs. in a building known as "Mary Gold Heights" apartment construction on land admeasuring 5299.87 Sq. Mtrs. Of plot no. 18, and common plot of TPS no.24, FP no.8/1, Ward no.18, City Survey no.1944/11 of revenue survey no.516 paik 5 of mouje: Rajkot, Taluka, Rajkot, District and Sub District Rajkot and bounded as under: Bounded by - NORTH - Margin and building D SOUTH - Stair Passage and Flat no. C-302 EAST - Flat No. C-304 WEST - Margin and Building A

1) E-auction is being held on "AS AND WHERE BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" basis and will be conducted "ONLINE"
2) The auction will be conducted through IndusInd Bank approved service provider M/s C India Private Limited at the web portal https://www.bankauctions.com
3) Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at secured Creditor's website i.e https://www.indusind.com or website of service provider i.e https://www.bankauctions.com
4) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrance, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid, in this regard, the e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of IndusInd Bank.
5) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process, etc. may contact M/s C India Private Limited, Plot No.68, 3rd floor, sector 44, Gurgaon, 122003, Haryana. Support No. 7291981124,25,26 & Contact Sh. Mihlesh 708004466 Support Email ID : support@bankauctions.com and for any property related query may contact the Bank Officer Mr. Jignesh Kshatriya on 7043332225 & Himanshu Vala on 7043332227. It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular then the contents of the notice published in English shall prevail.
6) The Authorized Officer / Secured Creditors shall not be responsible in any way for any third party claims / rights / dues.
7) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 12/06/2025 Sd/- Authorized Officer
Place : Rajkot IndusInd Bank Ltd

IDFC FIRST Bank IDFC FIRST Bank Limited

CIN: L65110TN2014PLC09792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.
Authorized Officer - Prakash Dave, Contact Number - 777896289
Authorized Officer - Chinmay Acharya, Contact Number - 9574448844

Property For Sale Under Provisions of SARFAESI Act, 2002 by Private Treaty

Whereas The Authorised Officer of IDFC FIRST Bank Ltd has taken the Possession u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFAESI Act, 2002) of the property being All That Piece And Parcel Of Plot No. 7/A, Area 29.18 Sq. Mtrs. Construction Area 29.18 Sq. Mtrs., Situated At Krishna Park, Hizi Parti, Ta. Nadiad, District: Kheda, Bearing T.P.Scheme No. 1, Final Plot No. 418, Paika Plot No. 418, Municipal Ward No. 2-A, Nadiad Nagarpalika No. 3532/10/8, Gujarat- 387001, And The Said Property Bounded As Under:- East: Final Plot No. 419, West: Society 6.00 Meters Road, North: Property Of Nitaben Satyambhai Thakkar & South: Property Of Linaben Darji With Common Wall ("The Secured Asset") with respect to Loan Account No. 48419948 of Dashrathkumar Mangalbhaj Prajapati & Dharmilaben Dashrathbhai Prajapati (Borrowers). The Authorised Officer has received an expression of interest from a prospective purchaser towards purchase of the above mentioned Secured Asset under the SARFAESI Act. Now, the Authorised Officer is hereby giving the Notice to Sale of the aforesaid property by Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Sale will be on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS".

Mortgaged Property Address All That Piece And Parcel Of Plot No. 7/A, Area 29.18 Sq. Mtrs. Construction Area 29.18 Sq. Mtrs., Situated At Krishna Park, Hizi Parti, Ta. Nadiad, District: Kheda, Bearing T.P.Scheme No. 1, Final Plot No. 418, Paika Plot No. 418, Municipal Ward No. 2-A, Nadiad Nagarpalika No. 3532/10/8, Gujarat- 387001, And The Said Property Bounded As Under:- East: Final Plot No. 419, West: Society 6.00 Meters Road, North: Property Of Nitaben Satyambhai Thakkar & South: Property Of Linaben Darji With Common Wall

Reserve Price Rs. 700000.00/- (Rupees Seven Lakhs Only)

Auction date of Private Treaty 30-June-2025

The Borrower and Co Borrower are hereby notified to pay the sum as mentioned in the demand notice i.e. Rs. 249354.12/- (Rupees Two Lakhs Forty Nine Thousand Three Hundred Fifty Four And Paise Twelve Only) along with interest and ancillary expenses before 30-June-2025, failing which the property will be sold by Private Treaty.

Date: 12.06.2025 Sd/-
Place: Nadiad Authorised Officer IDFC FIRST Bank Limited

AUCTION CUM SALE BY INVITING TENDERS FROM PUBLIC

Pursuant to taking possession of the secured asset Mortgaged Property, by the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, expression of interest offer is invited from the public, offer can be given from any intended purchaser to purchase the Movable article find inside the secured asset, after checking the inventory of movable article which is with undersigned and also after inspecting the movable article in person. The Movable article, is in the physical possession of the undersigned, sale is being made on "AS IS WHERE IS & AS IS WHAT IS & Whatever There is" Basis, particulars of which are given below:-

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Details of the immovable property in which movable articles present for inspection	Reserve price	Details of Movable Items:
1. Mr. Bipinchandra Shantilal Joshi ("Borrower") 2. Mrs. Pratikshaben Bipinchandra Joshi (Co-borrower) LOAN ACCOUNT NO. LNMSUD00039474(Old) / 80400005932902(New)	12-01-2023 Rs. 22,85,060/- (Rupees Twenty Two Lakhs Eighty Five Thousand and Sixty Only)	Property bearing Plot No. 13 Paiki middle side Bearing Wadhwan Revenue Survey no.: 1929/1 Paiki situated at area known as Shardanagar Co-Operative Housing Society Ltd., at area near Muni Babu's Ashram at Wadhwan, Ta: Wadhwan, Dist: Surendra nagar, Gujarat - 363002	Rs. 15,000/- (Rupees Fifteen Thousand Only) EMD Rs. 1,500/- (Rupees One Thousand Five Hundred Only)	House Hold Items Date of Inspection of property 27-June-2025 Between 11 PM to 2 PM 28-June-2025 EMD Last Date By 3:00 PM 30-June-2025 Date of Auction

1. Date of inspection of the Movable article is 28-June-2025 between 11:00 hrs - 14:00 hrs.
2. Last date of submission of sealed offers in the prescribed tender forms is 28-June-2025 till 3 pm at the branch office 9th floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009. Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected.
3. Date of opening of the offers for movable items is 30-June-2025 at the above mentioned branch office address at 11:00 hrs the tender will be opened in the presence of the Authorised Officer.
4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
5. The payments shall be payable through DD in favour of "Capri Global Capital Limited" payable at Pune.
6. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the movable article as described herein above, as per the particulars of Terms and Conditions of Sale.
7. The detail terms and conditions of the sale are incorporated in the prescribed tender form. Tender forms are available at the above branch office.
8. The movable article will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
9. Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.
For further details, Contact Authorised Officer: Prabhath Barolia Mo. No. 9799395860, E-mail ID: Prabhath.Barolia@capriglobal.in.
Branch office 9th floor, BBC Tower, Broadway Business

સોસાયટી ઓફ ઇન્ડિયન ઓટોમોટિવ મેન્યુફેક્ચરર્સ ભારતના ઉપકરણ ઉત્પાદકો સાથે વાતચીત કરી અને ૩૦થી વધુ સપ્લાયર્સની યાદી તૈયાર કરી

ચીન ભારતીય ઓટો કમ્પોનન્ટ ઉત્પાદકોને રેર અર્થ તત્વોના લાઈસન્સ આપવા તૈયાર

ચીની વાણિજ્ય મંત્રાલય પાસેથી દુર્લભ પૃથ્વી તત્વોનું લાઈસન્સ મેળવવામાં મદદરૂપ સાબિત થશે, ભારતીય દૂતાવાસ બીજિંગમાં લાઈસન્સ મંજૂરીની પ્રક્રિયામાં મદદ

શંઘાઈ, તા. ૧૧
રેર અર્થ તત્વોની આયાત પર પ્રતિબંધ વચ્ચે ચીન ભારતીય ઓટો કમ્પોનન્ટ ઉત્પાદકોને રેર અર્થ તત્વો માટે લાઈસન્સ આપવા માટે તૈયાર છે, જ્યારે સ્થાનિક કાર ઉત્પાદકો સ્ટોક રહે ત્યાં સુધી ઉત્પાદન વધારી રહ્યા છે, આ બાબતથી પરિચિત લોકોએ જણાવ્યું છે.

નિષ્ણાતોના મતે, ચીન ઓછામાં ઓછી ૧૦ અરજીઓ પર પોતાની સંમતિ આપી શકે છે. આ સપ્લાયર્સને ચીની દૂતાવાસ તરફથી સમર્થન મળ્યું છે, જે ચીની વાણિજ્ય મંત્રાલય પાસેથી દુર્લભ પૃથ્વી તત્વોનું લાઈસન્સ મેળવવામાં મદદરૂપ સાબિત થશે. તે જ સમયે, ભારતીય દૂતાવાસ બીજિંગમાં

લાઈસન્સ મંજૂરીની પ્રક્રિયામાં મદદ કરી રહ્યું છે. મે મહિનામાં, સોસાયટી ઓફ ઇન્ડિયન ઓટોમોટિવ મેન્યુફેક્ચરર્સ એ ભારતના ઉપકરણ ઉત્પાદકો સાથે વાતચીત કરી અને ૩૦ થી વધુ સપ્લાયર્સની યાદી તૈયાર કરી જેમને લાઈસન્સની જરૂર છે. આ યાદી સરકારને સુપરત કરવામાં આવી છે. મોટાભાગના સપ્લાયર્સ ઓટોમોટિવ કમ્પોનન્ટ મેન્યુફેક્ચરર્સ એસોસિએશન ઓફ ઇન્ડિયામાં નોંધાયેલા છે. સૂત્રોના જણાવ્યા અનુસાર, હજુ સુધી કોઈ લાઈસન્સ આપવામાં આવ્યું નથી. મંજૂરી તેના પર નિબંધ કરે છે કે સપ્લાયર સ્થાનિક, બિન-લશ્કરી કામગીરીની શરતોને પૂર્ણ કરે છે કે નહીં. ૪ એપ્રિલના રોજ, ભારે યુએસ



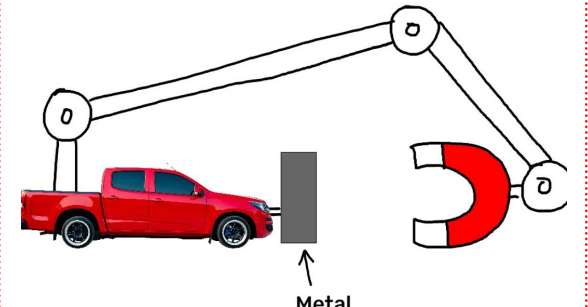
ટરિકના જવાબમાં, ચીને કહ્યું કે તે દુર્લભ પૃથ્વી તત્વોના પુરવઠા માટે નવા લાઈસન્સ જારી કરશે, અને કહ્યું કે જો સપ્લાયર સ્થાનિક, બિન-લશ્કરી કામગીરી જેવી શરતો પૂરી કરે તો જ લાઈસન્સ જારી કરવામાં આવશે. આ લાઈસન્સ મેળવવા માટેની પ્રક્રિયા મૂબ જ મુશ્કેલ છે અને મંજૂરી મેળવવામાં ૪૫ દિવસ જેટલો સમય લાગી શકે છે. ચીનના આ પગલાથી જાપાન, ભારત અને યુરોપમાં વાહન ઉત્પાદન પર અસર પડશે. જાપાનમાં, સુઝુકી મોટર કંપની લિમિટેડને સ્વિકૃત હેચબેકનું ઉત્પાદન અસ્થાયી રૂપે બંધ કરવું પડ્યું કારણ કે મુખ્ય સપ્લાયર પાસે દુર્લભ પૃથ્વી તત્વોનો અભાવ હતો. દુર્લભ પૃથ્વી તત્વોની અછતની

સ્થાનિક કાર ઉત્પાદકોએ તેમનો સ્ટોક પૂરો ન થાય ત્યાં સુધી દુર્લભ પૃથ્વી તત્વોનું ઉત્પાદન વધાવ્યું છે. ડીલરોએ NDTV પ્રોફિટને જણાવ્યું હતું કે પુરવઠાની અછતને કારણે કાર ઉત્પાદકો પણ ઉત્પાદન વધારી રહ્યા છે અને કારનો સ્ટોક કરી રહ્યા છે. ઉત્પાદન વધારવામાં કોઈ સમસ્યા નહીં હોય કારણ કે સરેરાશ ક્ષમતાનો ઉપયોગ ૭૫% કે તેથી વધુ છે. સમસ્યા એ બની શકે છે કે ઈન્વેન્ટરીનું સ્તર ૫૦-૫૫ દિવસ પર છે. જો જુલાઈ અથવા ઓગસ્ટમાં વાહનોના ઉત્પાદનમાં કોઈ સમસ્યા આવે છે, તો સ્ટોક ફક્ત સપ્ટેમ્બરમાં તહેવારોની સીઝનની શરૂઆત સુધી જ રહેશે. જોકે, મુખ્ય ભારતીય ઓટોમોબાઈલ ઉત્પાદકોએ સંકેત

આપ્યો છે કે તેની બહુ અસર નહીં પડે. ટોયોટા ક્લિલ્સકર મોટર ઇન્ડિયા પ્રાઇવેટ લિમિટેડે ઉત્પાદન ચાલુ રાખવાની ખાતરી આપી છે. ટાટા મોટર્સ અને મહિન્દ્રા એન્ડ મહિન્દ્રા લિમિટેડે કહ્યું છે કે તેની અસર નહિવત રહેશે. હ્યુન્ડાઇ મોટર ઇન્ડિયા લિમિટેડ પાસે દુર્લભ પૃથ્વી તત્વોનો સ્ટોક છે જે એક વર્ષ સુધી ટકી શકે છે. પરંતુ મારુતિ સુઝુકી ઇન્ડિયા લિમિટેડને અસર થઈ શકે છે. રોઈટર્સના અહેવાલ મુજબ, ભારતની સૌથી મોટી કાર ઉત્પાદક કંપની મારુતિ સુઝુકીએ દુર્લભ પૃથ્વી તત્વોની અછતને કારણે તેની પ્રથમ ઈલેક્ટ્રિક કાર, ઈ-વિટારાનું ઉત્પાદન બે તૃતીયાંશ ઘટાડી દીધું છે. કંપની હવે એપ્રિલ અને સપ્ટેમ્બર વચ્ચે

૮,૨૦૦ ઈ-વિટારા બનાવવાની યોજના બનાવી રહી છે, જ્યારે લક્ષ્ય ૨૬,૫૦૦ હશે. દુર્લભ પૃથ્વી તત્વોની અછત એક ચેતવણી છે, ઓપરેશનલ પડકાર નથી. ભારતે હવે ચીન પર તેની નિર્ભરતા ઘટાડવાની અને સ્થાનિકીકરણને પ્રોત્સાહન આપવાની જરૂર છે, જેમ આપણે રોગચાળા દરમિયાન સેમિકન્ડક્ટર કટોકટી પછી કર્યું હતું. સૂત્ર પાસેથી મળેલી માહિતી અનુસાર, ભારે ઉદ્યોગ મંત્રાલય દુર્લભ પૃથ્વી તત્વોના સ્થાનિક પ્રક્રિયાને પ્રોત્સાહન આપવા માટે એક નીતિ પર કામ કરી રહ્યું છે. PLI યોજનાની મદદથી, આયાતનો ખર્ચ ઘટાડવા અને સ્થાનિક મંગાને પ્રોત્સાહન આપવા માટે કામ કરી શકાય છે.

ભારતે ૫૪૦ ટન ચુંબકની આયાત કરી ચુંબકના પુરવઠામાં વિલંબથી કંપનીઓ જુલાઈથી EV મોડેલોનું ઉત્પાદન મુલતવી રાખી શકે



નવી દિલ્હી, તા. ૧૧
ગયા નાણાકીય વર્ષમાં ભારતે ૫૪૦ ટન ચુંબકની આયાત કરી હતી. આમાંથી ૮૦ ટકાથી વધુ ચીનથી આયાત હતા. મે મહિનાના અંત સુધીમાં, ભારતીય કંપનીઓની લગભગ ૩૦ આયાત વિનંતીઓને ભારત સરકારે મંજૂરી આપી હતી. પરંતુ, અત્યાર સુધી ચીની અધિકારીઓએ આ સંદર્ભમાં કોઈને પરવાનગી આપી નથી. ચીની રેર અર્થ મેંગનેટના પુરવઠામાં એક મહિનાથી વધુ સમય સુધી વિશેષ પડવાથી ઈલેક્ટ્રિક વાહનો સહિત પેસેન્જર વાહનોના ઉત્પાદન પર અસર પડી શકે છે. આનાથી ૨૬.૧૧૧૧ ક ઓટોમોબાઈલ ઉદ્યોગની ગતિ ધીમી પડી શકે છે. કિસિલ રેટિંગ્સના અહેવાલ મુજબ, મોટાભાગના વાહન ઉત્પાદકો પાસે હાલમાં ફક્ત ચારથી છ અઠવાડિયાનો સ્ટોક છે. આવી સ્થિતિમાં, ચુંબકના પુરવઠામાં લાંબા ગાળાના વિલંબથી કંપનીઓ જુલાઈથી ઈક મોડેલોનું ઉત્પાદન મુલતવી રાખી શકે છે. જો પુરવઠા સંબંધિત અવરોધો લાંબા સમય સુધી ચાલુ રહે છે, તો તેની અસર ટુન્ડીલર અને ઈઈ પેસેન્જર વાહનો પર પડી શકે છે. ઉપરાંત, આ મહત્વપૂર્ણ ઓઈલ કિંમતનું ચુંબક સ્થાનિક ઓટોમોબાઈલ ક્ષેત્ર માટે જોખમ ઊભું કરી શકે છે. દુર્લભ

વાહન ઉત્પાદકો પાસે હાલમાં ફક્ત ચારથી છ અઠવાડિયાનો સ્ટોક

પૃથ્વી ચુંબક પુરવઠાની અછત એવા સમયે આવી છે જ્યારે ઓટોમોબાઈલ ક્ષેત્ર ઈક ને વેગ આપવાની તૈયારી કરી રહ્યું છે. કંપનીઓ આગામી સમયમાં એક ડઝનથી વધુ નવા EV મોડેલ લોન્ચ કરવાની યોજના ધરાવે છે. ભારતે ગયા નાણાકીય વર્ષમાં ૫૪૦ ટન ચુંબકની આયાત કરી હતી. આમાંથી ૮૦ ટકાથી વધુ ચીનથી આયાત હતા. મે મહિનાના અંત સુધીમાં, ભારતીય કંપનીઓની લગભગ ૩૦ આયાત વિનંતીઓને ભારત સરકારે મંજૂરી આપી હતી. પરંતુ, અત્યાર સુધી ચીની સત્તાવાળાઓએ આ સંદર્ભમાં કોઈને પરવાનગી આપી નથી. ચીની રેર અર્થ મેંગનેટના પુરવઠામાં એક મહિનાથી વધુ સમય સુધી વિશેષ પડવાથી ઈલેક્ટ્રિક વાહનો સહિત પેસેન્જર વાહનોના ઉત્પાદન પર અસર પડી શકે છે. આનાથી ૨૬.૧૧૧૧ ક ઓટોમોબાઈલ ઉદ્યોગની ગતિ ધીમી પડી શકે છે. કિસિલ રેટિંગ્સના અહેવાલ મુજબ, મોટાભાગના વાહન ઉત્પાદકો પાસે હાલમાં ફક્ત ચારથી છ અઠવાડિયાનો સ્ટોક છે. આવી સ્થિતિમાં, ચુંબકના પુરવઠામાં લાંબા ગાળાના વિલંબથી કંપનીઓ જુલાઈથી ઈક મોડેલોનું ઉત્પાદન મુલતવી રાખી શકે છે. જો પુરવઠા સંબંધિત અવરોધો લાંબા સમય સુધી ચાલુ રહે છે, તો તેની અસર ટુન્ડીલર અને ઈઈ પેસેન્જર વાહનો પર પડી શકે છે. ઉપરાંત, આ મહત્વપૂર્ણ ઓઈલ કિંમતનું ચુંબક સ્થાનિક ઓટોમોબાઈલ ક્ષેત્ર માટે જોખમ ઊભું કરી શકે છે. દુર્લભ

વિદેશી ભંડોળના પ્રવાહને કારણે શેરબજાર ઊંચા સ્તરે બંધ થયા

મુંબઈ, તા. ૧૧
યુએસ-ચીન વેપાર વાટાઘાટો અને વિદેશી ભંડોળના પ્રવાહ અંગે આશાવાદ વચ્ચે વૈશ્વિક બજારોમાં તેજીને પગલે બુધવારે બેન્ચમાર્ક સેન્સેક્સ ૧૨૩ પોઈન્ટ વધીને બંધ થયો જ્યારે નિકેટી સતત છઠ્ઠા દિવસે વધ્યો. ૩૦ શેરો ધરાવતો બીએસઈ સેન્સેક્સ ૧૨૩.૪૨ પોઈન્ટ અથવા ૦.૧૫ ટકા વધીને ૮૨,૫૧૫.૧૪ પર બંધ થયો. દિવસ દરમિયાન, તે ૩૮૧.૭૮ પોઈન્ટ અથવા ૦.૪૭ ટકા વધીને ૮૨,૭૮૩.૫૫ પર બંધ થયો. ૫૦ શેરો વાળા NSE નિકેટી ૩૭.૧૫ પોઈન્ટ અથવા ૦.૧૫ ટકા વધીને ૨૫,૧૪૧.૪૦ પર બંધ થયા, જે તેના સતત છઠ્ઠા દિવસે વધારાનો સંકેત છે. બુધવાર સુધીના છ સત્રોમાં, નિકેટી ૫૮૮ પોઈન્ટ અથવા ૨.૪૨ ટકા વધ્યો. સેન્સેક્સ પેકમાંથી, HCL ટેક, ઈન્ફોસિસ, ટેક મહિન્દ્રા, રિલાયન્સ ઈન્ડસ્ટ્રીઝ, બજાજ ફિનસર્વ, ICICI બેંક, ટાટા મોટર્સ અને એટરનલ મુખ્ય વધ્યા હતા. નેસ્લે, HDFC બેંક અને હિન્દુસ્તાન યુનિલિવર પાછળ રહ્યા હતા. સ્થાનિક મૂલ્યાંકનમાં વધારો થવાને કારણે વ્યાપક બજારોમાં નફા-બુકિંગ ચાલુ છે. જોકે, લાજ-કેપ સ્થિતિસ્થાપકતા સૂચકાંકોને ટેકા આપી રહી છે, સંસ્થાકીય રોકાણકારો સ્થિર કમાણીના અંદાજ ધરાવતી કંપનીઓની તરફેણ કરી રહ્યા છે.

સુએસ-ચીન વેપાર વાટાઘાટો અને વિદેશી ભંડોળના પ્રવાહ અંગે આશાવાદ વચ્ચે વૈશ્વિક બજારોમાં તેજીને પગલે બુધવારે બેન્ચમાર્ક સેન્સેક્સ ૧૨૩ પોઈન્ટ વધીને બંધ થયો જ્યારે નિકેટી સતત છઠ્ઠા દિવસે વધ્યો. ૩૦ શેરો ધરાવતો બીએસઈ સેન્સેક્સ ૧૨૩.૪૨ પોઈન્ટ અથવા ૦.૧૫ ટકા વધીને ૮૨,૫૧૫.૧૪ પર બંધ થયો. દિવસ દરમિયાન, તે ૩૮૧.૭૮ પોઈન્ટ અથવા ૦.૪૭ ટકા વધીને ૮૨,૭૮૩.૫૫ પર બંધ થયો. ૫૦ શેરો વાળા NSE નિકેટી ૩૭.૧૫ પોઈન્ટ અથવા ૦.૧૫ ટકા વધીને ૨૫,૧૪૧.૪૦ પર બંધ થયા, જે તેના સતત છઠ્ઠા દિવસે વધારાનો સંકેત છે. બુધવાર સુધીના છ સત્રોમાં, નિકેટી ૫૮૮ પોઈન્ટ અથવા ૨.૪૨ ટકા વધ્યો. સેન્સેક્સ પેકમાંથી, HCL ટેક, ઈન્ફોસિસ, ટેક મહિન્દ્રા, રિલાયન્સ ઈન્ડસ્ટ્રીઝ, બજાજ ફિનસર્વ, ICICI બેંક, ટાટા મોટર્સ અને એટરનલ મુખ્ય વધ્યા હતા. નેસ્લે, HDFC બેંક અને હિન્દુસ્તાન યુનિલિવર પાછળ રહ્યા હતા. સ્થાનિક મૂલ્યાંકનમાં વધારો થવાને કારણે વ્યાપક બજારોમાં નફા-બુકિંગ ચાલુ છે. જોકે, લાજ-કેપ સ્થિતિસ્થાપકતા સૂચકાંકોને ટેકા આપી રહી છે, સંસ્થાકીય રોકાણકારો સ્થિર કમાણીના અંદાજ ધરાવતી કંપનીઓની તરફેણ કરી રહ્યા છે.

ટેલિકોમ નિયમનકારે ૨૭ મેના રોજ બંને કંપનીઓને નિર્દેશો જારી કર્યા હતા ટ્રાઈના જિઓ, એરટેલને ફાઈવ-G એરફાઈબર સબસ્ક્રાઈબર ડેટાના ખોટા રિપોર્ટિંગ પર સવાલ ફાઈવ-જી આધારિત હોમ વાઈફાઇ સેવાઓનું વર્ગીકરણ કેવી રીતે કરવું તે અંગે સ્પષ્ટતા માગી

નવી દિલ્હી, તા. ૧૧
નિયમનકારી ચકાસણીના કેન્દ્રમાં Jio અને Airtelની 'AirFibre' સેવાઓ છે, જે બંનેને એવા ઘરો માટે પ્લગ-એન્ડ-પ્લે બ્રોડબેન્ડ તરીકે માર્કેટિંગ કરવામાં આવે છે જે ભૌતિક કેબલની જરૂરિયાત વિના ઈન્ટરનેટ પહોંચાડવા માટે પર-નો ઉપયોગ કરે છે. ટેલિકોમ રેગ્યુલેટર ઓફ ઇન્ડિયા એ રિલાયન્સ જિઓ અને ભારતી એરટેલ પાસેથી તેમની 5G-આધારિત હોમ વાઈફાઈ સેવાઓનું વર્ગીકરણ કેવી રીતે કરવું તે અંગે સ્પષ્ટતા માંગી છે, જેનાથી એ મહત્વપૂર્ણ પ્રશ્ન ઊભો થયો છે કે તેમની એરફાઈબર ઓફર્સને વાયરલેસ અથવા વાયર બ્રોડબેન્ડ તરીકે ગણવામાં આવે. ટેલિકોમ નિયમનકારે ૨૭ મેના રોજ બંને કંપનીઓને નિર્દેશો જારી કર્યા હતા, જેમાં થિંતા વ્યક્ત કરવામાં આવી હતી કે



પર ફિક્સ વાયરલેસ એક્સેસ (FWA) દ્વારા હાઈ-સ્પીડ ઈન્ટરનેટનો ઉપયોગ કરતા વપરાશકર્તાઓ, જેની સંખ્યા લાખોમાં છે, તેમને વાયરલેસ અથવા ફિક્સ-લાઈન સબસ્ક્રાઈબર્સ તરીકે રિપોર્ટ કરવામાં આવી શકે છે, જેના કારણે સત્તાવાર બ્રોડબેન્ડ એક્સેસ ડેટા વિકૃત થઈ શકે છે. ટેલિકોમ કંપનીઓ ફિક્સ બ્રોડબેન્ડની વૈશ્વિક સ્તરે સ્વીકૃત વ્યાખ્યાઓનું પાલન કરી રહી છે, જેમાં ઈન્ટરનેશનલ ટેલિકોમ્યુનિકેશન યુનિયન અને ટ્રાઈ દ્વારા વ્યાખ્યાઓનો પણ સમાવેશ થાય છે, જે વાયરલેસ બ્રોડબેન્ડના ભાગ

રૂપે ફિક્સ વાયરલેસ એક્સેસને સ્પષ્ટપણે માન્યતા આપે છે, તેમણે કહ્યું કે 5G FWA એક નિશ્ચિત સ્થાન પર સ્થાપિત થયેલ હોવાથી અને સતત હાઈ-સ્પીડ ઈન્ટરનેટ પ્રદાન કરે છે, તેથી તે એક્સેસ માધ્યમને ધ્યાનમાં લીધા વિના નિશ્ચિત બ્રોડબેન્ડ સેવા તરીકે લાયક ઠરે છે.

નિયમનકારી ચકાસણીના કેન્દ્રમાં Jio અને Airtelની 'AirFibre' સેવાઓ છે, જે બંનેને એવા ઘરો માટે પ્લગ-એન્ડ-પ્લે બ્રોડબેન્ડ તરીકે માર્કેટિંગ કરવામાં આવે છે જે ભૌતિક કેબલની જરૂરિયાત વિના ઈન્ટરનેટ પહોંચાડવા માટે પર-નો ઉપયોગ કરે છે. જ્યારે આ સેવાઓ ટેલિકોમ ટાવરથી ગ્રાહકોના ઘરો સુધી વાયરલેસ રીતે કાર્ય કરે છે, તે ઘણીવાર 'સ્થિર' હોય છે અને પરંપરાગત બ્રોડબેન્ડ સેટઅપની જેમ ઉપયોગમાં લેવાય છે.

IN THE COURT OF HONORABLE JUDGE SHRI J.J. Patel SIR COURT NO. 11 PUBLIC SUMMONS IN THE COURT OF COMMERCIAL COURT AT CITY CIVIL COURT OF AHMEDABAD COMMERCIAL CIVIL SUIT NO. 323/2024 Exh.11 Plaintiff: Bank of Baroda... Defendant: 1. Vikramsinh Hemubhai Parmar... 2. Vishwan Vikrambhai Parmar... SUIIT VALUED AT RS. 8,43,534-59

ભારતમાં ગ્રીન હાઈડ્રોજનની કિંમતો ૪૦ ટકા ઘટશે

નવી દિલ્હી, તા. ૧૧
એક અહેવાલ મુજબ, આગામી સમયમાં ભારતમાં ગ્રીન હાઈડ્રોજનની કિંમતમાં નોંધપાત્ર ઘટાડો થઈ શકે છે. ભારતે ૨૦૩૦ ના અંત સુધીમાં ૫ મિલિયન ટન ગ્રીન હાઈડ્રોજન ઉત્પાદન ક્ષમતા પ્રાપ્ત કરવાનું લક્ષ્ય રાખ્યું છે. ભારતમાં ગ્રીન હાઈડ્રોજન સરન્નું થશે, સરકારી નીતિઓને કારણે ઉત્પાદનમાં મોટો

જેના નવીનીકરણીય ઉર્જાના ક્ષેત્રમાં મોટા લક્ષ્યો છે. આ ઘટાડો સરકારના સમર્થનથી થશે. ગ્રીન હાઈડ્રોજન બનાવવાની સરેરાશ કિંમત ધીમે ધીમે ૨૬૦ થી ૩૧૦ પ્રતિ કિલોગ્રામ, એટલે કે લગભગ ૩ થી ૩.૭૫ ડોલર પ્રતિ કિલોગ્રામ સુધી ઘટી શકે છે. ભારત હાઈડ્રોજન ઉત્પાદકોને

સસ્તી નવીનીકરણીય વીજળી પૂરી પાડી રહ્યું છે, ઓપન એક્સેસ માટે આંતર-રાજ્ય ટ્રાન્સમિશન ચાર્જ માં કમી કરી રહ્યું છે, અને વિતરણ અને ટ્રાન્સમિશન ચાર્જ ઘટાડી રહ્યું છે. ઉપરાંત, હાઈડ્રોજન માટે GST દર ઘટાડીને ૫ ટકા કરવામાં આવ્યો છે. વધુમાં, રિપોર્ટમાં ઘાટો કરવામાં

કોમ A જાહેર ધોષણ (ભારતના ઈન્ડોલવની બેંક ને કંટ્રોલ બોર્ડ (કોર્પોરેટ વ્યક્તિઓ માટે નાણાકીય નિયંત્રણ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ) દાતાર સિરામિક પ્રાઇવેટ લિમિટેડના લેણદારોના ધ્યાન માટે

AHMEDABAD MUNICIPAL CORPORATION MAHANAGARV SEVA SADAN EAST ZONE ENGINEERING DEPARTMENT E Tender Notice No. 5/2025-26 TENDER FOR ROAD, WATER, DRAINAGE, BUILDING AND OTHER WORK'S IN EAST ZONE ENGINEERING DEPARTMENT Submission Upto Date: -27-06-2025 upto 18:00 hrs. Detail's & tenders available on: https://tender.nprocure.com

M/s STERSOL રજિસ્ટર્ડ ઓફિસ: પ્લોટ નં.૧૨, મહાગુજરાત ઈન્ડસ્ટ્રી એરેટ, મોરેયા ડેરી પાસે, મોરેયા, તા. સાણંદ, જિલ્લો અમદાવાદ-૩૮૨૨૩, ગુજરાત, ભારત ફોન નં.: ૭૮૨૨૨૩ પ્રકરણ XXI ના ભાગ ૧ હેઠળ નોંધણી વિશે નોટિસ આપતી જાહેરાત (કંપની અધિનિયમ, ૨૦૧૩ની કલમ ૩૭૪ (બી) અને કંપનીઓના નિયમ ૪ (૧) (નોંધણી માટે અધિકૃત) નિયમો, ૨૦૧૪ અનુસાર) ૧. આ સાથે એવી નોટિસ આપવામાં આવી છે કે કંપનીએ એક્ટ, ૨૦૧૩ની કલમ ૩૬૬ની પેટાકલમ (૨) ના અનુસંધાનમાં રજિસ્ટ્રાર ઓફ કંપનીઓને, ગુજરાત ખાતે, એવી અરજી કરવામાં આવી છે કે, M/S. STERSOL, એક ભાગીદારી પેટી, એક વ્યવસાયિક એન્ટિટી, કંપની અધિનિયમ ૨૦૧૩ ના પ્રકરણ XXI ના ભાગ ૧ હેઠળ શેર દ્વારા મર્યાદિત કંપની તરીકે નોંધણી કરાવી શકાય છે. ૨. કંપનીના મુખ્ય હિદેશો નીચે મુજબ છે: પ્રવાહી કામ ઉત્પાદન, કામ ઉત્પાદન, દવાઓ, અન્ય તબીબી ઉપકરણોનું ઉત્પાદન, વેચાણ, વિતરણ, વેપાર, નિકાસ, આયાત કરવા અને વેચાણ સ્તરે તેનાથી સંબંધિત મુખ્ય પ્રોજેક્ટ્સ લેવા માટે વ્યવસાય ચાલુ રાખવો અને તેને લગતી બધી સાનુકૂળિક પ્રવૃત્તિઓ કરવી. ૩. અપ્રોપ્રિય કંપનીના ડ્રાફ્ટ મેમોરેન્ડમ અને આર્ટિકલ્સ ઓફ એસોસિએશન ની કોપી ઇલેક્ટ્રોનિક માટે ઓફિસ સરનામે, નં.૧૨, મહાગુજરાત ઈન્ડસ્ટ્રી એરેટ, મોરેયા ડેરી પાસે, મોરેયા, તા. સાણંદ, જિલ્લો અમદાવાદ, ગુજરાત, ભારત ૩૮૨૨૩૧ ઉપલબ્ધ છે. ૪. આ સાથે એવી નોટિસ આપવામાં આવી છે કે આ અરજી સામે વાંધો ઉઠાવનાર કોઈ પણ વ્યક્તિ આ નોટિસ પ્રકાશિત થયાની તારીખથી એકઠીસ દિવસની અંદર નેચરલ રજિસ્ટ્રારને સેન્ટર (સીઆરસી), ઇન્ડિયન ઇન્ફર્મેટિયન એન્ડ કોમ્યુનિકેશન (આઈઆઈસીઆઈ), પ્લોટ નં. ૬, ૭, ૮, સેક્ટર ૫, આઈએમટી માનેસર, ડિસ્ટ્રિક્ટ ગુડગાંવ (હરિયાણા), પિન કોડ-૧૨૨૦૫૦ માં રજિસ્ટ્રારને લેખિતમાં તેમના વાંધાની જાણ કરી શકે છે, જેની નકલ કંપનીને તેની રજિસ્ટર્ડ ઓફિસમાં આપવામાં આવી છે.

IN THE COURT OF HONORABLE JUDGE SHRI J.J. Patel SIR COURT NO. 11 PUBLIC SUMMONS IN THE COURT OF COMMERCIAL COURT AT CITY CIVIL COURT OF AHMEDABAD COMMERCIAL CIVIL SUIT NO. 289 / 2024 Exh. 13 Plaintiff: Bank of Baroda... Defendant: 1. M/s Parag Fashions Proprietorship of Tejprakash S/o Hiralal... 2. Tejprakash S/o Hiralal Proprietor of M/s Parag Fashions... SUIIT VALUED AT RS. 5,26,760-76